



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ആഗസ്റ്റ് 22 22nd August 2017 1193 ചിങ്ങം 6 6th Chingam 1193 1939 ശ്രാവണം 31 31st Sravana 1939	നമ്പർ } No. } 34
---------------------	---	---	---------------------

PART I

Notifications and Orders issued by the Government

Labour and Skills Department Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 948/2017/LBR.

Thiruvananthapuram, 20th July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Alex George, Managing Director, Highplast Industries, Kumbanad, Kadapra P. O., Thiruvalla-689 547 and the workman of the above referred establishment Sri Rajan, Edamanakkalayil, Kadapra P. O., Kumbanadu in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Gaz. No. 34/2017/DTP (Part I).

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Rajan, Edamanakkalayil, Kadapra P. O., by Sri Alex George, Managing Director, Highplast Industries, Kumbanad, Kadapra P. O., Kumbanad is Justifiable or not? If not what reliefs the workman is entitled to?

(2)

G. O. (Rt.) No. 950/2017/LBR.

Thiruvananthapuram, 21st July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Rajendra Devkar, Proprietor, Sreekrishna Hallmark Centre, T. B. Road, Kottayam and the workman of the above referred

establishment Sri Satheesh, N. R., Nedunkariyil Veedu, Ayarkunnam P. O., Kottayam of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Satheesh, N. R., Lase Marker by the management of M/s Sreekrishna Hallmark Centre, T. B. Road, Kottayam is justifiable? If not, what relief the workman is entitled to?

(3)

G. O. (Rt.) No. 951/2017/LBR.

Thiruvananthapuram, 21st July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Clarist Convent Education Socceity, Pattanakkadu, Cherthala-688 531 and the workman of the above referred establishment Smt. Little Flower (Shiny), Chembakaserry, Pattanakkadu P. O., Cherthala-688 531 of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will passthe award within a period of three months.

ANNEXURE

Whether the termination of Smt. Little Flower (Shiny), Attender from the service of St. Joseph Public School, Pattanakkad by the management is justifiable or not? If not, what relief she is entitled to?

By order of the Governor,

SONIA WASHINGTON,
Deputy Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 2592/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 ജൂലൈ 18.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. വി. പി. മോഹൻദാസ്, അഡ്വക്കേറ്റ്, കരുണ, ചെറുട്ടി നഗർ, പുതിയറ പി. ഒ., കോഴിക്കോട്-673 004 എന്നയാളെ കോഴിക്കോട് റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട കോഴിക്കോട് താലൂക്ക് പ്രദേശത്തേക്ക് 25-3-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷക്കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 32/97/KKD) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(2)

നമ്പർ 1336/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 ജൂലൈ 21.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. ഇ. മുരളീധരൻ, അഡ്വക്കേറ്റ്, ഇരുമ്പിടികളം ഹൗസ്, ഗാന്ധി സേവാ സദൻ പി. ഒ., പേരൂർ, ഒറ്റപ്പാലം, പാലക്കാട്-679 302 എന്നയാളെ പാലക്കാട് റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട പാലക്കാട്, ഒറ്റപ്പാലം എന്നീ താലൂക്ക് പ്രദേശത്തേക്ക് 17-7-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷക്കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 2/2012/PLKD) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(3)

നമ്പർ 1357/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 ജൂലൈ 21.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. ബേബി ലൂക്കോസ്, എം., അഡ്വക്കേറ്റ്, ഇണ്ണംപ്ലാശ്ശേരി, ഉഴവൂർ പി. ഒ., കോട്ടയം ജില്ല-686 634 എന്നയാളെ കോട്ടയം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട മീനച്ചിൽ താലൂക്ക് പ്രദേശത്തേക്ക് 27-7-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷക്കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 1/2012/KTM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.